

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8092 of 2021

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Devanand Kumar @ Deva Shukhe. ....**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. K.S. Nanda, Advocate  
For the State : Miss. Snehlika Bhagat, A.P.P.  
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02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. Case No. 121 of 2021 arising out of Jasidih P.S. Case No. 02 of 2021.

While the informant was going to his office with the sale proceeds of liquor, he was waylaid by miscreants and Rs.1,20,000/-was snatched from him.

The petitioner seems to have been implicated on the confession of Vikash Kumar Das @ Sonu.

Learned counsel for the petitioner has submitted that neither any TIP has been held nor there is any recovery from the conscious possession of the petitioner. The petitioner appears to be in custody since 6.1.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Deoghar in connection with S.T. Case No. 121 of 2021 arising out of Jasidih P.S. Case No. 02 of 2021.

(Rongon Mukhopadhyay, J)

*Rakesh/-*